

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 13/Chd/HP/2018

In the matter of:

M/s M.K. Cotex

...Petitioner-Operational Creditor

Versus

GPI Textiles Ltd.

...Respondent-Corporate Debtor

Present: Mr. Rishabh Gupta, Advocate for the petitioner.

Notice of this petition to the respondent-corporate debtor for 13.02.2018 to show cause as to why this petition be not admitted with direction to file reply, if any, at least three days before the date fixed. The petitioner is directed to collect notice from the Registry and send the same alongwith copy of complete petition and the entire Paper Book by Speed Post as well as at the e-mail address of the corporate debtor available on the Master Data immediately and to file affidavit of service alongwith postal receipt and copy of the e-mail and tracking report at least three days before the date fixed.

The petitioner shall also file tracking report with regard to the postal receipt dated 09.01.2018 vide which copy of the petition was despatched to the corporate-debtor, within a week.

Notice be also issued to the Assistant General Manager, Bank of Baroda by the petitioner on furnishing complete address within three days as to how the certificate Annexure-VI has been given despite the mandatory requirements of the provision of Insolvency and Bankruptcy Code, 2016 for taking further action in the matter.

The petitioner shall also collect this notice from the Registry and despatch the same along the copy of certificate Annexure-VI to the Assistant

General Manager, Bank of Baroda by giving complete address by Speed Post immediately and to file affidavit of service.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 19, 2018
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